

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
AHMEDABAD**

REGIONAL BENCH, COURT NO. 4

EXCISE APPEAL NO. 10032 OF 2013

[Arising out of Order-in-Original/Appeal No OIO-07/DEMAND/CEX/COMMR/BRC-I/2012 dated 25/09/2012 passed by Commissioner of Central Excise-VADODARA-I]

MARUTI TABACCO PRODUCTS P LTD

Survey No. 466, Vsana, Tal-barsad,
Anand, Gujarat

Appellant

Vs.

**COMMISSIONER OF CENTRAL EXCISE-
VADODARA-I**

1st floor...Central Excise Building,
Race Course Circle,
Vadodara,
Gujarat-390007

Respondent

Appearance:

Present for the Appellant : None

Present for the Respondent: Shri Anoop Kumar Mudvel, Superintendent (AR)

CORAM:

HON'BLE MR. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)

HON'BLE MR. C. L. MAHAR, MEMBER (TECHNICAL)

Date of Hearing : **17/01/2024**

FINAL ORDER NO. 10205/2024

Per MS. SULEKHA BEEVI C.S. :

The above matter has come up for hearing as per the published list. As there was no appearance for the appellant for 14 hearing dates, the Bench directed to issue notice through department. There is no appearance on behalf of the appellant today also. It is presumed that appellant is not interested in pursuing the appeal. Accordingly, the appeal is dismissed for default in terms of Rule 20, of CESTAT Procedure Rules, 1982.

**(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)**

**(C. L. MAHAR)
MEMBER (TECHNICAL)**